

Sir. Apart from various studies by different Government and industrial organisations, a Committee of 5 Ambassadors have undertaken detailed studies to assess the impact of integration of European Market by 1992 on Indian trade.

(c) Various steps are being taken to meet the requirement of the emerging situation in Europe which, of the proposed measures; follow-up of the new standards being evolved in Europe; interaction with forums of industries and trade; efforts to promote warehousings etc. in Europe.

Central Assistance to Orissa

* 1000. SHRI SAMARENDRA KUNDU: Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have given or propose to give any financial assistance to Orissa to meet the Budgetary deficit of the State, particularly in view of high density of population below poverty line; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Planning Commission have suggested additional accommodation by way of special loans, advance plan assistance etc., to the Government of Orissa to bridge the gap in resources for fully funding the Annual Plan for 1990-91. The above proposal is under consideration.

Death Claims Pending with LIC

*1001. SHRI L.K. ADVANI:
SHRI KALPNATH SONKAR:

Will the Minister of FINANCE be pleased to state:

(a) the number of death claims pending with the Life Insurance Corporation, State-wise;

(b) the number of such claims which are five years or more old; and

(c) the steps Government propose to take to pay claims to such widows who do not have grown up children, at their door steps so that they do not have to run from pillar to post in their depressed state?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The number of death claims outstanding with the Life Insurance Corporation of India as on 31st March, 1989 were 14456 out of which 826 death claims were outstanding for more than 2 years which were further reduced as on 28th February, 1990 to 412. LIC does not keep separate statistics of death claims which are outstanding for 5 years or more. The Corporation also does not maintain the statistics of death claims State-wise. However, the Lone-wise statistics covering all the States/Union Territories are maintained separately which, as on 31.3.1989, are as under:-

STATEMENT

Zonal Office	State/Union Territory covered by Zonal Office	Death Claims outstanding as at 31.3.1989	Death Claims outstanding for more than 2 years as at 31.3.1989
1	2	3	4
Northern Zone	Delhi, Rajasthan, Chandigarh, Punjab, Haryana, J&K and Himachal Pradesh	1857	83
Central Zone	Uttar Pradesh and Madhya Pradesh	1701	61
Eastern Zone	West Bengal, Orissa, Assam, Bihar, Sikkim, Andaman & Nicobar, Nagaland, Mizoram, Arunachal Pradesh, Meghalaya, Tripura and Manipur	1639	42
Southern Zone	Tamil Nadu, Karnataka, Kerala, Andhra Pradesh, Pondicherry and Lakshadweep	4635	248
Western Zone	Maharashtra, Gujarat, Goa, Dadra & Nagar Haveli and Daman & Diu	4624	392
Total for Corporation		14456	826

(c) In the normal course, all death claims get disposed of within a period of 2 years, except difficult cases namely where titles or other legal disputes are involved. The Corporation endeavours to settle as many as death claims as possible within 75 days of information of death. But in respect of early death claims where investigation and calling of more requirements become necessary, efforts are made to settle claims within a period of one year from the date of information of death. In order to settle the claims expeditiously, all possible help is given by the Agents, Development Officers and officials of the Servicing Branch to the claimants in getting the requirements completed. Thus the LIC has a proper system to ensure prompt settlement of claims.

ADB's Debt Report

*1002. SHRI M.V. CHANDRASHEKARA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received from the Asian Development Bank detailed report regarding India's foreign debt;

(b) whether suggestions have been received from the Asian Development Bank for furnishing certain data; and

(c) if so, the reasons thereof and whether the required data have been furnished to the ADB?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) and (c). Does not arise.

Exploration of Minerals in Maharashtra

*1003. SHRI VASANT SATHE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Geological Survey of India has conducted any survey for finding mineral deposits in Maharashtra;

(b) if so, the estimated quantity of various mineral deposits in Maharashtra separately and the quantity of minerals excavated every year indicating the value thereof during the last three years till 31 March, 1990;

(c) what is the programme of mineral excavation during 1990-91 in Central and State/private sector separately;

(d) whether assistance from international agencies have been sought/availed for development of mineral in Maharashtra; and

(e) if so, the details with progress thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The Geological Survey of India, the Directorate of Geology and Mining, Govt. of Maharashtra and other Central/State Agencies have conducted surveys for finding mineral deposits in Maharashtra.

(b) The reserves estimated are as given below:—

(In million tonnes)

Bauxite	—	87.721
China clay	—	3.258
Coal	—	5,075.40